

IN THE HIGH COURT OF JHARKHAND AT RANCHI
W.P. (S) No. 1617 of 2020

Shankar Oraon & Others

... **Petitioners**

-Versus-

The State of Jharkhand & Others

... **Respondents**

CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioners	: Mr. Manoj Tandon, Advocate Mr. Rishu Ranjan, Advocate
For the State	: Mr. Mohan Kumar Dubey, A.C. to A.G.
For the RIMS	: Dr. Ashok Kumar Singh, Advocate

05/10.09.2020. Heard Mr. Manoj Tandon, learned counsel for the petitioners, Mr. Mohan Kumar Dubey, learned counsel for the respondent-State and Dr. Ashok Kumar Singh, learned counsel for the respondent-RIMS.

This writ petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

Dr. Ashok Kumar Singh, learned counsel for the respondent-RIMS further seeks four weeks' time to file the counter affidavit.

Time, as prayed for, is allowed.

Let this matter appear on 21.10.2020.

Interim order dated 17.08.2020 shall remain in force, till the next date of listing.

(Sanjay Kumar Dwivedi, J.)

Ajay/